

ITEM NO.3

COURT NO.6
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION XI

Petition(s) for Special Leave to Appeal (C) No(s).
10211-10212/2016

(Arising out of impugned final judgment and order dated 04/03/2016 in WC No. 395/2016 and order dated 16/10/2014 in WC No. 54974/2014 passed by the High Court of Judicature at Allahabad)

M/S BAJAJ HINDUSTHAN LTD

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS

Respondent(s)

(with appln.(s) for c/delay in filing SLP and exemption from filing O.T. and appln. For rejoinder affidavit of petitioner to the counter affidavit of R-1, R-2, R-3 and R-4 and Office Report)

Date: 10/02/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Jaideep Gupta, Sr. Adv.
Mr. Syed Shahid Hussain Rizvi, AOR
Mr. Alok Agarwal, Adv.
Mr. Sanjeev K. Singh, Adv.
Mr. Mayank, Adv.

For Respondent(s)

Mr. Aarohi Bhalla, Adv.
Mr. Ardhendumauli Kumar Prasad, AOR
Mr. Ram Kishore Singh Yadav, AAG (N.P.)
Mr. Aviral Saxena, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned Senior counsel appearing for the petitioner, learned counsel appearing for Respondent Nos. 1 to 4 and perused the Office Report.

As per the said Office Report, service is complete on all the respondents and Mr. A.K. Prasad, learned counsel appears for Respondent Nos. 1 to 4.

As regards Respondent Nos. 5 to 9 are concerned, although service is complete, nobody has entered appearance on their behalf so far.

Learned counsel appearing for Respondent Nos. 1 to 4 is directed to obtain instructions with regard to appearing for Respondent Nos. 5 to 9 also.

Let these matters be listed on Monday, the 20th February, 2017.

(VISHAL ANAND)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER